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क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 506 / G / OA-612 / लक्ष्मी / 2024

दिनांक- 17/08/24

To,

The Registrar (General),
National Green Tribunal,
Principal Bench,
New Delhi.

No.

Date-

Sub: Reply on behalf of the U.P. Pollution Control Board in the matter of Original Application No. 612 of 2024, Lakshmi & Ors Vs. State of U.P.&Ors in compliance of order dated 27.05.2024 passed by the Hon'ble National Green Tribunal.

Sir,

In the above noted case Hon'ble Tribunal was pleased to pass the following main directions-

"..... 4. He further submits that Respondent No. 5 had arrived at a settlement with the Applicants for payment of compensation at the rate of Rs. 15 lakhs to the family members of each deceased person and Rs. 10 lakhs to those seriously injured and Rs. 5 lakhs to the other injured persons. He submits that the checks Annexure A-7 were issued but they have bounced and no amount has been received by the Applicants till now.

5. The OA raises substantial issue relating to compliance of environmental norms.

6. Issue notice to the Respondents for filing their reply at least one week before the next date of hearing. Applicants are directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

7. List on 09.09.2024....."

In compliance of the above said order, the reply/report is being submitted with the approval of competent authority.

With regards.

Enclosure: As above

Yours faithfully

(Bhuvan Prakash Yadav)

Regional Officer

REPORT OF M/s DURGA ENTERPRISES, KHASRA NO 757/1,762/2,VILLAGE MASOORI FITKARI ROAD,MEERUT IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 612/2024 LAKSHMI & Ors Vs STATE OF UTTAR PRADESH & Ors. – REG.-

1.0 Background-

The Hon'ble NGT in the matter of Lakshmi & Ors. Vs State of Uttar Pradesh & Ors OA No. 612/2024 has passed order on dated 27.05.2024. Main part of order is reproduced below:-

"3. Learned counsel for the Applicant, during the course of argument, has referred to the SOP, Annexure A-12 dated 24.11.2015 specifically Clause No. 2.1.5 and 2.1.8 and has submitted that these clauses of the SOP have been violated by Respondent No. 5. He has also referred to the inspection report Annexure A-4 and has submitted that in the inspection the violation was clearly found and even the compliance report Annexure A-5, reflects that Respondent No. 5 had not installed the sensors.

4. He further submits that Respondent No. 5 had arrived at a settlement with the Applicants for payment of compensation at the rate of Rs. 15 lakhs to the family members of each deceased person and Rs. 10 lakhs to those seriously injured and Rs. 5 lakhs to the other injured persons. He submits that the checks Annexure A-7 were issued but they have bounced and no amount has been received by the Applicants till now.

5. The OA raises substantial issue relating to compliance of environmental norms.

6. Issue notice to the Respondents for filing their reply at least one week before the next date of hearing. Applicants are directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

7. List on 09.09.2024..."

In compliance of the order, the unit was inspected on dt. 27.07.2024 and the status of questioned unit is as follows-

2- Status of Industry -

I- GENERAL INFORMATION			
1.	Name of the unit with complete address	Durga Enterprises, Khasra No 757/1,762/2,Village Masoori Fitkari Road,Meerut	
2.	Name of Contact person	Designation	Contact No
	Amit Jain	Partner	9927837620
	Deepak Jain	Partner	9045625800
3.	Co-ordinates Latitude and longitude	Latitude: 29.076805 Longitude: 77.637898	

4.	Year of commissioning	2019, Consent to established dt. 09/03/2018
5.	Standalone/ integrated (with co-generation)	Tyre Pyrolysis Unit(Standalone)
6.	production capacity of the Unit	Oil-6TPD, Black Carbon-04TPD, Steel Wire-02TPD
8.	Consent status	Consolidated Consent to Operate issued, Valid up to 31.7.2028

II- Operational Status -

Sources of fresh water

1)	Category of Unit	Orange as per CPCB classification dt. 07.03.2016
2)	Scale of Unit	Small, as per MSME classification
3)	Manufacturing Process	Tyre pyrolysis including cutting of tyres, removal of steel, heating in reactors, collection of oil in vessel and collection of carbon.
4)	Type of pyrolysis	Batch Type
5)	Quantity of fresh water withdrawl (KLD)	3KLD
6)	Total fresh water Consumption (KLD)	3KLD(Domestic)
7)	Waste water discharge (KLD)	Only Domestic 3KLD approx.
8)	Waste water (Effluent) discharge, KLD	3 KLD approx.
9)	Mode of disposal	Discharge through Soakpit/Septik Tank
10)	NOC of UP Ground water department	Not required (Consumption <10KLD)

III- Details of Air Pollution Control System-

1)	Source of Air Pollution	02 Reactors (Capacity 10MT/Batch each) and 62.5 KVA DG SET
2)	Emission control system or Air Pollution Control Device (APCD) installed	Wet Scrubber installed on stack of Reactors as APCD
3)	Stack height	1-Common stack 30 meter height is attached with Reactors. 2-Acoustic enclosure is installed at DG set having 1.5 meter stack above roof of DG Set.
4)	On-line emission (stack) monitoring system installed	Not applicable

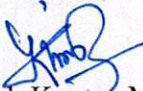
IV-Compliance of SOP issued by MoEF & CC		
No.	Main Points	Compliance by the Unit
1	The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor. Further the feeding arrangement of the rubber crumb to the reactor should be mechanized.	Complied as the steel of tyre is extracted before feeding to the reactor.
2	The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.	The initial heating of reactor is started by waste wood which is approved fuel as per CAQM & AA. Chimney of 30 meter height is attached with reactor. One reactor remained standby at a time.
3	After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel	Pyro gas is used as fuel after initial heating.
4	Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 meter.	Complied. Gas flare system is adopted in the unit. The height of flare from ground is 30 meter.
5	Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.	Complied, PLC is Installed
6	In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.	Complied
7	The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.	Complied, oil from condensers is transported in closed circuit. Oil is stored in closed storage vessel.


8	At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process, the reactor should be purged with nitrogen.	At the end of pyrolysis process the reactors are cooled in atmospheric temperature before removal of carbon.
9	The removal of carbon should be started after the reactor's temperature has come down to below 50°C.	Complied
10	The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of the carbon in the bags.	Complied, Carbon is collected from reactor in bags through screw drive type mechanical system.
11	Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.	Complied, Sensors and CCTV cameras are installed.
12	Adequate fire-fighting system like sprinklers and fire hydrant with necessary pumping system and water storage should be provided.	Fire hydrant with pumping system at water storage has been provided.
13	The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square meters.	Complied, Plot size of unit is more than 3000sq meters.
14	The plant shall possess clearance certificates issued by concerned departments.	CTO Granted up to 31/07/2028
15	The carbon black and the oil obtained from the process should be supplied only to actual users/processors	Complied
16	The waste water generated in the process from condensers or any scrubber should be properly treated in an Effluent Treatment Plant and the sludge generated	Complied. ETP is Installed. Unit has obtained membership of TSDF.

	should be sent to treatment Storage disposal Facility (TSDF).	
17	Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.	Complied, ETP is installed for treatment of Oil containing water condensate. Unit has obtained membership of TSDF.

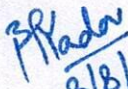
3- OBSERVATIONS:-

- 1- The unit is lying closed since the incident of blast occurred on dt. 27/02/2024. It was found during inspection that the reactor installed in the industry did not explode in the accident only gate was founded to be exploded. The accident is likely a result of opening of gate before the scheduled time required for cooling of reactor.
- 2- The unit was engaged in production of Oil-6TPD, Black Carbon-04TPD, Steel Wire-02TPD with consented capacity of Oil-6TPD, Black Carbon-04TPD, Steel Wire-02TPD using waste tyre.
- 3- The unit is having Consent to Establish (CTE) dt. 09/03/2018 Consolidated Consent to Operate under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981, which is valid up to 31.07.2028. (**Annexure-1**)
- 4- The photographs taken at the time of inspection are attached as **Annexure-2**.
The above report is submitted for perusal and necessary action please.


(Yogesh Kumar Mishra)
Asstt.Env.Engineer


(Prakhar Kumar)
Env. Engineer

Regional Officer


8/8/24

UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :09/03/2018 To 31/12/2019

Ref No. - 16774/UPPCB/Meerut(UPPCBRO)/CTE/MEERUT/2018 Dated:- 09/03/2018

To ,

M/S Deepak Jain

M/s Durga Enterprises

M/s Durga Enterprises, Khasra No-757/1,762/2, Village Masoorie, Fitkari Road, Meerut
MEERUT

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your application form no 778544 dated - 21/02/2018 .After examining the application with respect to pollution angle, Consent to Establish is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Waste Tyre	Metric Tonnes/Month	60

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
CarbonBlack, FurnaceOil, Steel	60

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Month	60	60

E: Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Quantity (KL/D)	
Ground Water (within premises)	60	3.0
	pump	

F. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	3.0
Industrial	0.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	30	for Chimney
Others	1	for Chimney

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2019 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.
7. Bank details.

Bank Fee Details				
Bank Name	Branch Name	Draft No./Money Receipt No	Date	Rupees
corporation bank	meerut	256475	16/02/2018	1500.0

Specific Conditions:

- 1-Solid Waste materials shall be disposed in proper manner so that water sources may not polluted.
- 2-Green belt of 20 meter or 33% of total area (Whichever is less) should be developed around the premises.
- 4-DG Set exhaust of 62KVA DG Set should be within limits prescribed by Board.
- 5-Industry should comply the MOEF conditions mentioned in OM F No-12-40/2013-HSMD dated 05/06/2015 of MOEF Govt of India as below-
- i. The feed to the pyrolysis reactor should be devoid of steel. This means that crumb rubber only should be fed to the reactor. Further the feeding arrangement of the rubber crumb to the reactor should be mechanized.
 - ii. The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.
 - iii. After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.
- IV. Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.
- v. Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.
- vi. In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.
- VII. The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.
- VIII. At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process, the reactor should be purged with nitrogen.
- IX. The removal of carbon should be started after the reactor's temperature has come down to below 50°C.
- x. The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of the carbon in the bags.
- XI. Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.
- XII. Adequate fire-fighting system like sprinklers and fire hydrant, with necessary pumping system and water storage should be provided.
- XIII. The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square metres.
- XIV. The plant shall possess clearance certificates issued by concerned departments.
- xv. The carbon black and the oil obtained from the process should be supplied only to actual users/processors.
- XVI. The waste water generated in the process from condensers or any scrubber should be properly treated in an Effluent Treatment Plant and the sludge generated should be sent to treatment Storage disposal Facility (TSDF).
- XVII. Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 31/12/2019 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

RAKESH
KUMAR TYAGI
Digitally signed by
RAKESH KUMAR TYAGI
Date: 2018.03.09 16:56:17
+05'30'
RO,UPPCB,MEERUT

Dated:- 09/03/2018

To -

CEO-3,UPPCB,LUCKNOW

RAKESH Digitally signed
by RAKESH
KUMAR KUMAR TYAGI
TYAGI Date:
2018.03.09
16:56:32 +05'30'

RO,UPPCB,MEERUT



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

189328/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2023

Date: 04/08/2023

To,

M/s

DURGA ENTERPRISES

Durga Enterprises, Khasra No 757/1,762/2,Village Masoori Fitkari
Road,Meerut,MEERUT,250001

Application Id-
22109497

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DURGA ENTERPRISES** located at **Durga Enterprises, Khasra No 757/1,762/2,Village Masoori Fitkari Road,Meerut,MEERUT,250001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **DURGA ENTERPRISES** granted for the period from **04/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Oil-6TPD,	6	Metric Tonnes/Day
2	Black Carbon-04TPD,	4	Metric Tonnes/Day
3	Steel Wire-02TPD	2	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

	75	70	65	55	55	45	50	40
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4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1-Solid Waste materials shall be disposed in proper manner so that water sources may not polluted.
- 2-Green belt of 20 meter or 33% of total area (Whichever is less) should be developed around the premises also planted fast growing aromatic type plants.
- 3-Unit should be submitted detailed ETP proposal in the office and also submit TSDF Membership and all concern departments permission/NOC.
- 4-Unit must be submit pointwise compliance report within 01 month of HO letter issued on dated 22/04/2019.
- 5-DG Set exhaust of 62KVA DG Set should be within limits prescribed by Board.
- 6-Industry should comply the MOEF conditions mentioned in OM F No-12-40/2013-HSMD dated 05/06/2015 of MOEF Govt of India as below
 - i. The feed to the pyrolysis reactor should be devoid of steel. This meansthat crumb rubber only should be fed to the reactor. Further the feeding arrangement of the rubber crumb to the reactor should be mechanized.
 - ii. The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.
 - iii. After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.
- IV. Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.
- v. Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.
- vi. In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.
- VII. The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.
- VIII. At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process, the reactor should be purged with nitrogen.
- IX. The removal of carbon should be started after the reactor's temperature has come down to below 50°C.
- x. The removal of carbon should be through a mechanized system and it should be ensured that no spillage takes place during the collection of the carbon in the bags.
- XI. Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.
- XII. Adequate fire-fighting system like sprinklers and fire hydrant , with necessary pumping system and water storage should be provided.
- XIII. The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in

case of any emergency. A minimum indicative size of small plant IS about 3000square metres.

XIV. The plant shall possess clearance certificates issued by concerned departments.

xv. The carbon black and the oil obtained from the process should be supplied only to actual users/processors.

XVI. The waste water generated in the process from condensers or any scrubber should be properly treated in an Effluent Treatment Plant and the sludge generated should be sent to treatment Storage disposal Facility (TSDF).

XVII. Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.

1. Unit should not discharge any kind of industrial effluent. This consent is valid for only domestic discharge.
2. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
3. Unit shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016. as applicable.
4. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and CAQM & AA for Protection and safeguard of environment from time to time.
- 5-Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- 6-The unit should ensure compliance of orders/instructions issued by Commission for Air Quality Management & Adjoining Areas (CAQM&AA) from time to time . In the period of GRAP (AQI>300), DG sets should be operated fully either on PNG or on hybrid/dual fuel mode with retro fitment as per direction dt. 08.02.2022 of Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM&AA). To comprehensively prevent, control and abate air pollution caused by the DG sets in the region' the commission in exercise of its powers vested under Section 12 of the Commission for Air Quality Management in NCR and Adjoining Areas Act 2021 has directed that w.e.f. 15.05,2023, for periods other than ban restrictions under the GRAP, any use of DG sets of capacity upto 800 kw shall be permitted for industrial and commercial sector in the entire NCR only subject to their conversion to dual fuel system (70% gas+30% diesel) in areas where gas infrastructure and supply is available. It is reiterated that operation/running of DG sets during GRAP period, would continue to be regulated in the NCR as per Direction No. 54-57 dated 08.02.2022, Direction No 68 dated 14.09.2022 and order dated 16.12.2022 read with corrigendum dated 19.01.2023 issued by the Commission. The various directions are available on the website on <https://caqm.nic.in/>
- 7-Under the Noise Pollution(Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70dB(A)
- 8-The industry shall adhere to general conditions of Water/Air Acts and compliance of Environment

Standards as per Environment (Protection) Act 1986.

- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P. Rules 1986.
- 10-The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 11- The unit shall obtain prior CTE in the event of any addition of new emission generation sources such as Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section 21/22 of air Act 1981 (as amended respectively).
- 12-Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue this permission.
- 13- Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
- 14-Concealing the factual data or submission of false information/fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control acts.
- 15-This consent is valid only for products and quantity mentioned above. Unit shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
- 16-Extraction of ground water through any mechanism like bore well etc. is not allowed without prior Registration/Permission from UP Ground Water Department (UPGWD).
- 17-This consent is valid only for products and quantity mentioned above. Unit shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
- 18-Emission standards for particulate matter (PM) emissions (<80 mg/Nm³) for the biomass fuelled boilers/thermo pack should comply as per direction no. 62 dt. 17.03.2022 of Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM&AA). The link of order is <https://caqm.nic.in//admnis/admin/showimg.aspx?ID=10755>. The unit is also directed to aim for achieving stricter norms of PM emission <50 mg/Nm³ as per the direction no. 62.
- 19-Industry should convert DG Set into Retrofit System.
- 20- All red category Large, Medium, Small industries should get their effluent and air quality sample analyzed on paid basis from Board's Laboratory on quarter, half yearly and yearly basis respectively and orange category industries should get their effluent sample and air quality sample analyzed on paid basis from Boards Laboratory on yearly basis. Industry should apply for effluent/emission analysis; as applicable on LIMS portal through (UPOCMMS).

Copy to:

Bhuvan
Prakash
Yadav
RO,UPPCB,MEERUT

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by Bhuvan
Prakash Yadav
Date: 2023.08.04
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Bhuvan
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Yadav
RO,UPPCB,MEERUT

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मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
पाकेट -टी,सी-3/2, पल्लवपुरम फेस-2,
मोदीपुरम,मेरठ-250110 (उ०प्र०)

Phone:- 0121-2577676
Email id :- romeerut@uppcb.in

संदर्भ सं: 490/c/Durga Ent./MRT/2023

दिनांक : 10-8-23.

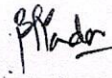
To,

M/s Durga Enterprises,
Khasra No 757/1, 762/2, Village Masoori Fitkari Road,
MEERUT,UTTAR PRADESH-250001

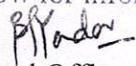
CORRIGENDUM

Vide Ref No. 189328/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2023 Date: 04/08/2023 Consolidated Consent to Operate under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 has been issued to the industry in context to application ID No. 22109497. In condition no. 3(i) Air pollution source is mentioned as Boiler of 10 & 01 TPH, which is amended to Air pollution source as Reactor 2Nos. (10MT/Bach each). Out of these One reactor will remain stand by at a time.

All other conditions will remain the same.


(Bhuvan Prakash Yadav)
Regional Officer

C.C. - Chief Environment Officer (C-3), U.P. Pollution Control Board, Lucknow for information.


Regional Officer



SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

DURGA ENTERPRISES

Khasra No. 757/1, 762/2, Masoori Fitkari Road,
Meerut, Uttar Pradesh-250001

is a registered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: SWMP/SKD/0146/21

Validity: 18 December, 2021 To 17 December, 2026

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.

Annexure-II

